

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting of NC-VI held on 28.07.2011

Meeting No. 13/AM12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 28.07.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	Asst .I.A.	DIPP
2	Sh. A. K. Ojha	A.D.	MSME
3	Sh. C. Gangadharan	Dy. DG	DGFT
4	Sh. S. K. Panigrahi	E.O.	DGFT

Agenda for Individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	192 Case No.:9/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00068/AM12/	RLA File :10/24/040/00008/AM12/	Lic.No/Date:1010043519 10.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from Spices Board are awaited. The committee deferred the case and decided to remind Spices Board. The case may be placed before NC on receipt of comments.			

2	193 Case No.:10/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00069/AM12/	RLA File :10/24/040/00005/AM12/	Lic.No/Date:1010043516 10.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from Spices Board are awaited. The committee deferred the case and decided to remind Spices Board. The case may be placed before NC on receipt of comments			

3	194 Case No.:11/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00070/AM12/	RLA File :10/24/040/00009/AM12/	Lic.No/Date:1010043514 10.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from Spices Board are awaited. The committee deferred the case and decided to remind Spices Board. The case may be placed before NC on receipt of comments			

4	195 Case No.:12/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00071/AM12/	RLA File :10/24/040/00007/AM12/	Lic.No/Date:1010043518 10.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from Spices Board are awaited. The committee deferred the case and decided to remind Spices Board. The case may be placed before NC on receipt of comments			

5	196 Case No.:13/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00072/AM12/	RLA File :10/24/040/00010/AM12/	Lic.No/Date:1010043515 10.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from Spices Board are awaited. The committee deferred the case and decided to remind Spices Board. The case may be placed before NC on receipt of comments			

6	197 Case No.:3/13/85-ALC3/2011	Party Name:FUTURA BIOPLANTS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00062/AM12/	RLA File :31/24/040/00016/AM12/	Lic.No/Date:3110048135 13.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from Deptt. Of Biotechnology are awaited. The committee deferred the case and decided to remind Deptt. of Biotechnology.The case may be placed before NC on receipt of comments.			

7	198 Case No.:6/13/85-ALC3/2011	Party Name:ALKALOIDS CORPORATION	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00065/AM12/	RLA File :02/24/040/00043/AM12/	Lic.No/Date:0210160113 09.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from AYUSH are awaited. The committee deferred the case and decided to remind AYUSH . The case may be placed before NC on receipt of comments.			

8	199 Case No.:8/13/85-ALC3/2011	Party Name:LEMNIS LIGHTING INDIA PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00067/AM12/	RLA File :05/23/040/00089/AM12/	Lic.No/Date:0510292685 07.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from DIPP are awaited. The committee deferred the case and decided to remind DIPP . The case may be placed before NC on receipt of comments.			

9	200 Case No.:7/13/85-ALC3/2011	Party Name:HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

The case was considered by the committee as per agenda. The committee noted that the comments from MFPI are awaited. The committee deferred the case and decided to remind MFPI . The case may be placed before NC on receipt of comments.

10	201 Case No.:14/13/85-ALC3/2011	Party Name:MISPORT MANUFACTURING PVT. LTD.,	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00073/AM12/	RLA File :61/24/040/00017/AM12/	Lic.No/Date:6110000636 23.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from MSME are awaited. The committee deferred the case and decided to remind MSME.The case may be placed before NC on receipt of comments.			

11	202 Case No.:1/13/85-ALC3/2011	Party Name:NATIONAL PEN & PLASTIC INDUSTRIES	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00060/AM12/	RLA File :03/95/040/00975/AM11/	Lic.No/Date:0310623901 29.03.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from DIPP are awaited. The committee deferred the case and decided to remind DIPP. The case may be placed before NC on receipt of comments.			

12	203 Case No.:5/13/85-ALC3/2011	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00064/AM12/	RLA File :02/24/040/00038/AM12/	Lic.No/Date:0210160121 09.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the comments from Tea Board are awaited. The committee deferred the case and decided to remind Tea Board . The case may be placed before NC on receipt of comments.			

13	204 Case No.:1/10/85-ALC3/2011	Party Name:SPACEWOOD FURNISHERS (P)LTD.,	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:																		
	HQ File :01/85/050/00048/AM12/	RLA File :03/95/040/00819/AM09/	Lic.No/Date:0310623717 28.03.2011	Approved																		
Fixation of adhoc norms under para 4.7 of HBP, Vol.I																						
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Deptt. of C&PC vide their letter No. 46011/80/2007-PC-II dt. 20.07.2011 and decided to ratify the adhoc norms on the basis of comments as under:-																						
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="6">18MM Thickness PVC Foil Doors/Shutters</td><td rowspan="6">1 Sq. Meter</td><td>1 Plain Medium Density Fibre Board</td><td>1.100Sq. Meter</td></tr><tr><td>2 Base Paper (80-100 GSM)</td><td>1.05Sq. Meter</td></tr><tr><td>3 PVC Foil/Poly Vinyl chloride Sheet</td><td>1.50Sq. Meter</td></tr><tr><td>4 Para Formaldehyde</td><td>0.1040Kg</td></tr><tr><td>5 Melamine</td><td>0.0657Kg</td></tr><tr><td>6 Polyurethane Glue</td><td>0.100Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	18MM Thickness PVC Foil Doors/Shutters	1 Sq. Meter	1 Plain Medium Density Fibre Board	1.100Sq. Meter	2 Base Paper (80-100 GSM)	1.05Sq. Meter	3 PVC Foil/Poly Vinyl chloride Sheet	1.50Sq. Meter	4 Para Formaldehyde	0.1040Kg	5 Melamine	0.0657Kg	6 Polyurethane Glue	0.100Kg
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		5 Melamine	0.0657Kg																			
		6 Polyurethane Glue	0.100Kg																			
RA may take consequential action as per policy/procedure.																						

14	205 Case No.:4/13/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00063/AM12/	RLA File :04/24/040/00004/AM12/	Lic.No/Date:0410124121 16.05.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee noted that the export product pertains to pharmaceutical products and decided to examine the matter in file and the case may be transfer to concerned NC..				

15	206 Case No.:2/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
	HQ File :01/85/050/00061/AM12/	RLA File :10/24/040/00006/AM12/	Lic.No/Date:1010043517	Deferred

		10.06.2011	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. the comments from Spices Board are awaited. The committee deferred the case and decided to remind Spices Board The case may be placed before NC on receipt of comments.		

	207	Party Name:MARICO LTD., MUMBAI	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
16	HQ File :01/85/162141/AM11			Deferred
	Request for issue of advance authorization under Para 4.4.2 of HBP, Vol.I for export of Safflower Seed (Sortexed/Processed and meant for Bird Feed Purpose)/Safflower/Soya De-Oiled Cake against import of Safflower Seeds/Relevant Safflower/Soya Seeds.			
	The case was considered by the committee as per agenda. After consultation upon the issue, the committee deferred the case and decided to call for the representative of the firm for Personal Hearing to explain the case in detail.			

	208	Party Name:DINESH SARAOGI, KOLKATA	Meet No/Date:13/85-ALC3/2011 28.07.2011	Status:
17	HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the SHEFEXIL vide their letter no SHEFEXIL/Policy/2011-12/1162 dated 14.7.2011 and decided to approve the case as under:-			
	Export product	Qty.	Import Item	Qty.
	90/0 Shellac	55,000.00 K.G	Sticklac	1,000,00.00K.G
	RA may take consequential action as per policy/procedure.			

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